

allotment to Central Government employees not only in Delhi, but also in a number of other cities. Under the Crash Programme construction of 6000 houses of types A, B, C for low paid staff, in Bombay, Calcutta, Madras, Chandigarh, Hyderabad and Bangalore was last sanctioned in 1976.

Delhi having the largest concentration of Central Government offices, demand for residential accommodation for Central Government employees is the highest in Delhi. Therefore, the number of quarters to be constructed in Delhi for the Central Government employees is more than the quarters constructed elsewhere in the country.

12.00 hrs.

SHRI VASANT SATHE: Sir, I am on a point of order under Rule 357.

श्री श्याम सुन्दर लाल (बयान): अध्यक्ष महोदय मैं थाप के नोटिस में एक बात लाना चाहता हूँ। (बयबयान) थाप की लाइब्रेरी में अमृत राय की लिखी हुई यह किताब रची हुई है, जिस में से मैं एक पंक्ति यह 'कर थाप को सुनाना हूँ। इस किताब का नाम "सरगम" है और इस के पेज 239 में यह लिखा हुआ :

"अभिज्ञान को बच्चों का गली में नीच जात के लड़कों के संग खेलना भी नागवार बा।"

MR. SPEAKER: You have not given me notice. I cannot help it.

श्री श्याम सुन्दर लाल: यह बहुत गंभीर मसला है। (बयबयान)

MR. SPEAKER: May be. I don't read all the books in the Library. You give notice, I will do it;

(Interruptions)

श्री श्याम सुन्दर लाल: यह कोई तरीका है। थाप की लाइब्रेरी में किताब है और उस में यह लिखा हुआ है एक किताब नहीं है। और श्री थाप की लाइब्रेरी में किताब है। थाप को पता नहीं है। इस से हमारी भाषनाओं को ठेस पहुँचती है।

थाप इसके बारे में कुछ कदम उठावेंगे या नहीं यह थाप हर्षे बताएं। बर्ना लाइब्रेरी के खिलाफ हर्षे कुछ करना पड़ेगा—

MR. SPEAKER: You give me notice and I will consider it. I have not read the book. I will go through the book and decide.

Explanation by Member

श्री श्याम सुन्दर लाल: नीच जाति हम को बताया गया है। और श्री सुन्दर लालों में लिखा सकता हूँ जो थाप की लाइब्रेरी में मौजूद है। हमारे लिये नीच शब्द का इस्तेमाल हो रहा है और थाप हमारी बात सुनने के लिये भी तैयार नहीं है।

MR. SPEAKER: If you have any objection, you write to me and I will consider. I will go through the book and decide.

श्री श्याम सुन्दर लाल: एक किताब और भी है जिस में ये शब्द है।

RE.: PERSONAL EXPLANATION BY MEMBER

SHRI VASANT SATHE (Akola): On a point of order, Sir. Under Rule 357, the other day, you were given a statement by our colleague, Mr. Ramalingam, about his alleged involvement in the 1st May rally of the Congress (I). More than once, firstly, in the statement of the Minister there is a mention of his name as being involved and, secondly, some hon. Members also had made a mention about him. The allegation in the statement of the Minister that he was arrested for being involved is in the report. Whatever will happen in the criminal court is a different matter. But in the House, if such an allegation is made, at least, the member has a right to put his case before the House by way of personal explanation. That is all the importance of personal explanation. It does not prove or disprove anything.

The wording of Rule 357 is also very clear on that matter. It says:

"A member may, with the permission of the Speaker, make a personal explanation although there is no question before the House, but in this case no debatable matter may be brought forward and no debate shall arise."

That is all the requirement. Read with Direction 115C, it provides:

"No member shall be permitted to make a statement by way of personal explanation under rule 357 unless a copy thereof has been submitted in writing by the member to the Speaker sufficiently in advance and the

[Shri Vasant Sathe]

Speaker has approved it. Words, phrases and expressions which are not in the statement approved by the Speaker, if spoken, shall not form part of the proceedings of the House."

Now, Mr. Ramalingam gave a statement to you. When the rose on that day, you were pleased to observe, "If you want to make a personal explanation under rule 357, you must give a statement in writing" which he did and gave it to you on the same day. The question now is: Why is he not being allowed to make a personal explanation? You have written a letter to him....

MR. SPEAKER: A detailed letter.

SHRI VASANT SATHE: That letter is here. You say:

"In the debate that took place in the House on 2nd and 3rd May relating to the incident that took place on 1st May, no allegations were made personally against you though some members mentioned that you were in hospital with severe injuries and you were not being properly treated."

Now, Sir, the allegation, in terms, is that he was arrested for being involved in the crimes mentioned. This is the charge in the statement of the Home Minister. Is that not an allegation? What more allegation is wanted? Therefore, to say that there was no allegation made against him is not correct. And that, in terms, is also not the requirement of rule 357. The statement that he was involved in certain crimes for which he was arrested is a serious allegation by itself. Therefore, as far as this House is concerned, the hon. Member is entitled to make a personal explanation. I beg of you to kindly reconsider the letter that you have written and allow him an opportunity.

SHRI K. RAMAMURTHY (Dharmapuri): Sir, on the same matter....

MR. SPEAKER: No For a personal explanation, three things are required....

SHRI K. RAMAMURTHY: Sir, please hear me....

MR. SPEAKER: I am not going to allow a debate on this.

SHRI K. RAMAMURTHY: How do you know, Sir, that I am going to speak the same words which Mr. Sathe has spoken?

MR. SPEAKER: He has raised a point of order. Have you got a point of order to raise? If you have a point of order, then I will certainly allow you.

SHRI K. RAMAMURTHY: On the same matter.

MR. SPEAKER: Then it becomes a debate. Unless the Speaker allows, you cannot do.

SHRI N. KUDANTHAI RAMALINGAM (Mayuram): You told me to give in writing.

MR. SPEAKER: I said, 'You give the statement, I will examine it. So far as Rule 357 is concerned, by predecessors have laid down certain guidelines. What they have said is that, so far as rule 357 is concerned, it should be on some personal allegation or accusation against a person, then that person will be given an opportunity. Mr. Ramalingam's statement in brief gives his version of the incident. That is not a personal explanation. If in the debate anybody had said anything against him in particular, undoubtedly he may quote that portion and give his explanation... (Interruptions).

SHRI N. KUDANTHAI RAMALINGAM: You are not allowing the Member even an opportunity. I think you would have been instructed by the Minister....

MR. SPEAKER: Mr. Ramalingam do not attribute motives I am not going to be bamboozled. We are not going to have another debate on the subject. Suppose there was any allegation or

even a reflection—he can quote that portion and tell me that this is his personal explanation....

(Interruptions)

SHRI K. RAMAMURTHY: On that day you said that you would allow him.

MR. SPEAKER: I said, 'You give a statement, I will examine it'. (Interruptions) Mr. Ramalingam, if you can quote the portion against you and give a personal explanation, then even now I can allow you.

SHRI VASANT SATHE: He does not have to quote.

MR. SPEAKER: These are all settled decisions.... (Interruptions).

SHRI K. RAMAMURTHY: You had allowed Mr. Vajpayee to make a statement when he was hit by a stone.... (Interruptions).

MR. SPEAKER: No. You are trying to have another debate on this.

SHRI C. M. STEPHEN (Idukki): I want to make a submission. We have to look at the essence of the matter. The essence of the matter is that a Member is an injured Member, an affected Member. The incident in which that Member was involved was a subject-matter of debate in this House. So, the Member must have an opportunity to place his point of view before the House....

MR. SPEAKER: Under what rule?

SHRI C. M. STEPHEN: There are precedents. Mr. Atal Bihari Vajpayee was permitted to make a statement immediately after he was hit by stone-throwing. Here is a Member who was taken to the hospital....

MR. SPEAKER: I do not know what you are referring to. If you point out, I will examine it. Offhand, I do not know, I do not remember all that. My predecessors have laid down firmly...

SHRI C. M. STEPHEN: The fundamental position is that a Member has got his own right from this House.

This House has got the right and the obligation to protect a Member to hear a Member.

MR. SPEAKER: Where do you get it? Please point out anything—earlier ruling or anything. If you want earlier rulings, I will collect them and give it to you.

SHRI C. M. STEPHEN: It is not about rulings. It is not about any earlier ruling. Can there be a more conceivable case in which a member must be given a hearing—a more conceivable case?

MR. SPEAKER: We are all governed by rulings.

SHRI C. M. STEPHEN: A matter in which a member was involved, the member was in a particular demonstration, that was a subject matter of this case, the member was in hospital—that was a subject matter; that he was involved—that is a subject matter; that he was ill-treated there—that was a subject matter. Anything cannot be discussed *ex parte* and should he not be allowed to state what exactly happened?

MR. SPEAKER: Supposing the Member was injured, that is not an allegation against him. All that he can say is—I have written him a letter. If there is any complaint about hospital authorities or about the Police, kindly let me know.

SHRI C. M. STEPHEN: Did you not get a communication from the Police that he was arrested?

MR. SPEAKER: Yes.

SHRI C. M. STEPHEN: And that was read out here.

MR. SPEAKER: Yes.

SHRI C. M. STEPHEN: After that his treatment in the hospital was a subject matter. These are matters in which the House was not interested?

MR. SPEAKER: I must hold an inquiry into that matter.

SHRI C. M. STEPHEN: For that he must be allowed to make a statement.

MR. SPEAKER: The rulings of my predecessor are clear—that there must be an accusation or a reflection on the person—not his grievance. If he has any grievance, that can be separately investigated. But, if anybody has cast any reflection on him, certainly he has a right to explain. Let him point out from the debate. I have gone through the debate. I have no objection for him to quote from the debate any portion which casts reflection on him.

SHRI C. M. STEPHEN: So, the subject is open? He can bring it up again to you.

MR. SPEAKER: Quite so, certainly.

(Interruptions)

SHRI VASANT SATHE: Allegations have been made in the House....

MR. SPEAKER: Please point out the allegations that have been made.... (Interruptions) I cannot give you my understanding.

(Interruptions)**

MR. SPEAKER: Don't record anything.

SHRI C. M. STEPHEN: What is the meaning of your saying 'Don't record'? I take objection.

MR. SPEAKER: You may take objection.... I have told you I will give you an opportunity.

SHRI C. M. STEPHEN: Under what authority you say, 'Don't record'?

MR. SPEAKER: Under the rules no member can make a statement without obtaining prior permission of the Speaker.

SHRI C. M. STEPHEN: You have given him permission.

MR. SPEAKER: No permission was given. Don't misquote me....

(Interruptions)**

MR. SPEAKER: Don't record. Papers to be laid.

(Interruptions)**

MR. SPEAKER: I will give you an opportunity. Please quote from the debate.

श्री मनीराम बागड़ी (मथुरा) : अध्यक्ष महोदय, आप उधर से पार्लेट आफ़ चार्ज उठाने की इजाजत देते हैं, लेकिन उधर से व्यवस्था के प्रश्न को नहीं सुनते हैं। मेरा व्यवस्था का प्रश्न है आप सुनें। (व्यवधान)

MR. SPEAKER: No, no, it is not relevant. It is not a point of order.

Papers to be laid.

12.14 hrs.

PAPERS LAID ON THE TABLE
ANNUAL REPORT OF CENTRAL SOCIAL WELFARE BOARD, NEW DELHI FOR 1977-78, ANNUAL ACCOUNTS WITH AUDIT REPORT OF KENDRIYA HINDI SHIKSHAN MANDAL, AGRA FOR 1977-78, REVIEW ON AND ANNUAL REPORT OF REGIONAL ENGINEERING COLLEGE, SILCHAR FOR 1977-78 ETC. ETC.

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): I beg to lay on the Table:—

(1) A copy of the Annual Report (Hindi and English versions) of the Central Social Welfare Board New Delhi for the year 1977-78, along with the Audited Accounts. [Placed in Library. See No. LT-4418/79].

(2) A copy of the Annual Accounts (Hindi and English versions) of the Kendriya Hindi Shikshan Mandal, Agra, for the year 1977-78 together with the Audit Report thereon. [Placed in Library. See No. 4418/79.]